

GOVERNMENT OF INDIA
MINISTRY OF MINORITY AFFAIRS
LOK SABHA
UNSTARRED QUESTION NO.1460
ANSWERED ON 15.12.2022

ATROCITIES AGAINST CHRISTIAN COMMUNITY

1460. SHRI KODIKUNNIL SURESH:

Will the Minister of MINORITY AFFAIRS be pleased to state:

- a) whether the Government is aware of intimidatory procedures employed against members of Minority Christian Community and fishermen in Vizhinjam coastal area in Thiruvananthapuram district who are dissenting against the delay in compensation and eligible benefits for giving up their land for the development of Vizhinjam port project;
- b) if so, the details thereof;
- c) whether the Government has sought a response from the Government of Kerala in this regard and if so, the details thereof; and
- d) whether the Government is intending to constitute a committee to examine the atrocities against Minority Christian Community members in Vizhinjam of Kerala and if so, the details thereof?

ANSWER

THE MINISTER OF MINORITY AFFAIRS
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (d) :- “Public Order” and “Police” are State subjects as per the Seventh Schedule of the Constitution of India. The responsibility of maintaining law and order, registration and prosecution of crimes against all citizens including Christian, rests with the respective State Governments.

The Government of Kerala has informed that they or their nodal agency, Vizhinjam International Seaport Limited have not acquired land of any fisherman or displaced them from their houses for the Vizhinjam port project. It has also conceded that the local residents have obstructed the construction activities for 115 days ignoring the direction of the Hon’ble High court, Kerala, and directions in the related Contempt Case. Further, the State Government has informed that no intimidatory procedures were employed against the minority community and only measures taken were as per the law and order of the State and no rights were breached.
